

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 71 OF 2016

Dated: 15th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Tata Power Delhi Distribution Ltd. ...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Kr. Srivastava

Counsel for the Respondent(s) : Mr. Nikhil Nayyar for R.1

ORDER

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 30.03.2017 after serving copy on the other side.

List the matter on **24.04.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh